MR. CHAIRMAN: That we will **see** ttien. Now the last item. No. U.

Shrimati Joshi.

Report (May, 1980) of the working Group on National film Policy

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUDBEN M. JOSHI): Sir, I beg to lay on the Table a copy (in Hindi) of the Report (May, 1980). of the V/orking Group on National Film Policy. [Placed in Library. See No. LT-1318 80].

MR. CHAIRMAN: Now, the 6th item....

SHRI BHUPESH GUPTA: As far as the 6th item is conceimed, I sug gest that facts relating to payment of bonus should be laid on the Table first. After that we shall take up this item...

श्री भोला पासवान शास्त्री (विहार): हमने तो इसको सबेरे पहले उठा दिया था लेकिन ग्रापने कहा कि टाइम से अहेड ग्राप चले गए हैं। मैं इस संबंध में कहना चाहता हूं कि जो पावर सरकार ने नेशनल सिक्योरिटी ग्राडिनेन्स के ग्रंदर ली है, उसका धड़ल्ले से एब्यूज हो रहा है। एक केस को मैं जानता हूं बेशी नहीं कहूंगा, एक केस को मैं जानता हूं जिसमें सरकार ने जिसको पकड़ा है वह लोक सभा का मेम्बर है जो ग्रखवार में श्राया है। सरकार को उसे छोड़ना पड़ा। बिना ग्राऊंड दिखाये था, उसको छोड़ना पड़ा. . .

(Interruptions)

MR. CHAIRMAN: I have consulted the Leader of the House. He said that these ordinances are being brought before the House very soon

and there will be time enough to dia-cuss everytliing.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): You must reprimand the Government for issuing these Ordinances.

SHRI BHUPESH GUPTA: This is a very bad practice. Whatever the communication between you and the Leader of the House, it should be done within the hearing of the House. Will you hear me if I come there?

MR. CHAIRMAN: I asked him to speak out to the House.

SHRI BHUPESH GUPTA: All right. Let there be a discussion. But he was speaking to you and you were listening to him. If I may submit with all respect, if the Leader of the House wanted to say something, he should have got up and said it.

MR, CHAIRMAN: That is what he wanted to say.

SHRI BHUPESH GUPTA: We do not believe in wishpering. No, whispering.

SHRI LAL K. ADVANI: (Gujarat): Sir, it would be proper if the honourable Member here is allowed to have his say.

श्री मोला पासवान शास्त्री : मैं ने तो प्रपन वक्तव्य खत्म ही नहीं किया। धा

श्री सभापति : शास्त्री जी, मैंने उनसे पूछा कि उनका एटीट्यूड क्या है।

श्रीमती पुरवी मुखोपाध्याप (पश्चिमी बंगाल):श्रीमन्... ((Interruptions).

MR. CHAIRMAN: Please sit down.

श्री भोला पासवः न साध्यी: श्रीमन्, जब श्राप बोलियेगा तो हमको बैठना पड़ेगा । श्राप बैठ जाइये, सुन लीजिए, उसके बाद में फैसला कर लीजिएगा ।

श्री सभापति : ग्राप बोलिए, जो कुछ ग्रापको बोलना है ।

श्री भोला पासवान शास्त्री : हम इसलिए कह रहे थे, जो शुरू में श्रापने कहा कि टाइम से ऋहेड चले गए हैं, इसलिए ब्रहेड चले गये कि धड़ल्ले से गिरफ्तारी हो रही है । ग्रापने उन लोगों को बुलाकर पूछा हमारे बयान के बाद । एक लोकसभा का एम० पी० ए० के० राय धनवाद का पकडा गया और बिना ग्राऊंड के पकड़ा गया उसका गलत भ्ररेस्ट हुआ। था जो हमको इन्फारमेशन है । फिर उसको छोड़ना पड़ा। मेरे कहने का मतलव यह है कि जैसा ग्रापने कहा कि मै क्यों कह रहा हूं तो मैं इसलिए कह रहा हुं कि ऐसे कितने श्रादमी पकड़े जा रहे हैं स्रीर स्राज यह ऋध्यादेश संसद की टेवल पर रखा जा रहा है । इसलिए यह भौका हमारे कहने का है कि इस पर बहुस होगी । जैसा धापते कहा कि ग्रागे तो बहस होगी, बिल के रूप में ब्रायमा तब वहस करेंगे लेकिन इस मौके को भी हम हाथ से जाने नहीं देंगे ।

(Interruptions)

SHRIMATI PURABI MUKHOPA-DHYAY: Mr. Chairman, you please hear him. You have not heard him at all.

MR. CHAIRMAN: Please sit down. Mrs. Mukherjee.

श्री भोला पासवान शास्त्री : हम ग्रापके नोटिस में लायेंगे, इस सदन के जरिए समूचे देश के ध्यान में लायेंगे कि इस अध्यादेश का जो प्रोवीजन है, इसका किस तरह से मिसयूज हो रहा है । इसलिए मैं चाहता हूं कि ग्राप गवर्नमेंट को इस के लिए रिप्रमान्ड करें : (Interruptions)

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Everybody will demand reprimand of the Government

{Interruptions}

SHRI ARVIND GANESH KULKARNI (Maharashtra): I want to submit that in the name oi Shri Sitaram Kesri there is one ordinaace on Maruti. I am objecting to it and you have reprimanded the Government last time for this type of behaviour and said that Government should not issue Ordinances on the eve of the Parhament session. Maruti is the greatest scandal of this country. It is bigger than even Watergate Scandal. This Ordinance should not have been allowed to be placed. You have to reprimand and censure the Government for this.

SHRI PILOO MODY: You will see that in the short holiday that this House had, there have been ten Ordi nances that have been promulgated. It comes to almost an ordinance a week. I think it is the symbolic of the fact that the Government cannot otherwise. You rule cannot rule by powers that been granted to you by the legislature the Constitution and, and therefore, you resort to methods that are provided in cases o* extreme emergency. The Ordinance is not a laughing matter. It is resorted to when something is so imperative it cannot wait tU1 the legislature meets because the legislature cannot be called except by due procedure. In such situations this facility has been provided. From the quality and quantity of these Ordinances it is apparent that the did not want these to be Government discussed before 1 they are passed. They have a majori-; ty in this House and there is no pro-, blem about passing whatever they I want to pass. They do not want a

discussion prior to the law being passed. So, they resorted to this practice. I think it is in violation of the Constitution. You have promulgated this draconian Ordinance—the National Security Odrinance. Through the back door MISA is bein,'? introduced. It has already been used in this short period, it has already been misused and abused. This is the way the Government wants function. I think this House canof situation. not tolerate this sort Parliament cannot tolerate thig sort of situation. I do not think the country should tolerate this sort of istituation. I think we should not allow the Government to ride rough shod over democratic procedures which we have painfully tried to create over the last 30 disapprove of this practice. I want to condemn this practice and I want you to censure the Government for promulgating this Ordinance. 1 want an assurance that in future they will come to the house to pass any law and not resort to this sort of thing.

One Ordinance is on the nationalisa tion of Maruti, I am against nationali sation of all types. And there is no reason, therefore, why I should not be against nationalisation of Maruti also. My friend, Mr. Kulkarni, said Maruti is a scandal of monumental propor tion... (Interruptions) J am not dis cussing the merits......

MR. CHAIRMAN: I do not know what else you are doing.

SHRI BHUPESH GUPTA: We are mentioning this in the legislature. What else are we doing?

SHRI PILOO MODY: It was reces-sary to say this... (/nterrwptions) I am debating in the House. I do not want to debate with you. It was necessary to mention this to show the complete unnecessity of passing an Ordinance like this for nationalisation of a company, instead of doing it following due procedure. I mention this just as an example.

SHRI P. RAMAMURTI (Tamil Nadu): Sir,...

(Interruptions)

श्री सत्यपाल मिलक (उत्तर प्रदेग)ः सभापित महोदय, मेरा व्यवस्था का प्रकृत है ।

SHRI LAL K. ADVANI: Mr. Chairman, Sir...

(Interruptions)

श्री रामानन्द यादव (बिहार) : एक-एक पार्टी से दो-दो ग्रादमी ग्रापने ग्रलाऊ कर दिए हैं ।

MR, CHAIRMAN: Just a minute You want to say something? I do not know. The point before the House is about the laying of these Ordinances

SHKI LAL K. ADVANI: Yes, Sir. I come to that.

MR. CHAIRMAN: The Ordinances have been passed and the power does exist in the Constitution. (Interruptions)

SHRI BHUPESH GUPTA: That we question. That power has been wrongly used and it is not the purpose of the Constitution.

MR, CHAIRMAN: How it is used in not my concern. It is the concern of this House... (Interruptions) and the country,

SHRI G. C. BHATTACHARYA: Your concern is not important. Our concern is important. (*Interruptions*). Sir, it is our concern and it is the concern of the people of the country. Your concern is not important.

SHRI LAL K. ADVANI: Mr. Chairman. Sir, please do not make any observations. (*Interruptions*) Please do not make these observations.

MR. CHAIRMAN: I will explain.

SHRI PILOO MODY: why you have brought in this, we do no* know. (Interruptions)

MR. CHAIRMAN: Let me do my auty.

(Interruptions)

SHRI LAL K. ADVANI: I would like to refer to your duly. (Interruptions) Your duty, Sir^ is this. You should make these observations after you have heard us.

MR. CH.A.IRMAN: Let us be clear. (Interruptions). Just a minute. One at a time. (Interruptions) If the honourable iV^embers will no hear me, I must say that I shall not hear them either. (Interruptions). You see, the point is a very simple one. Have I the jurisdiction . . .

(Interruptions)

SHRI LAL K. ADVANI: After you have heard them only.

MR. CHAIRMAN: You answer this; Have I the jurisidiction to stop a Minister from laying on the Table of the House an Ordinance, may be 10 or 100 or ,500 Ordinances, an Ordinance, a simple Ordinance, whatever its character or texture may be?

SHRI PILOO MODY; That you will decide after you have heard all of us. (Interruptions) That you will de-cidie after you have heard of us

MR. CHAIRMAN; Yes, I will sit the whole day and I will hear you, because I have not been unlrseo^to decide cases nor have I been afraid to decide cases. The question is this. You show me a rule or authority which empowers me to stop laying of an Ordinance which has already been passed.

SHRI P. RAMAMURTHI; Yes,

SHRI LAL K. ADVANI: We will show you.

(Interruptions)

SHRI PILOO MODY; You are not stopping it; but we are .stopping it.

SHRI LAL K. ADVANI; Please listen to me. Sir.

(Interruptions)

SHRI SHIV SHANKAR; Mr. Chairman, Sir.. .

(Interruptions)

MR. CHAIRMAN: May I read out to .you the supreiTie document?

SHRI LAL K. ADVANI: I am familiar with it. Sir.

(.Interruptions)

SHRIMATI **PURABI** MUKHOPA-DHYAY: You have to hear all of us before you give your ruling.

(Interruptions)

MR. CHAIRMAN: You are out of time, Mrs. Mukhopadliyay.

SHRIMATI PURABI MUKHOPA-DHYAY: No. I am not. (Interruptions) You are creating a bad precedent then. You must hear us first before you give your ruling. You have to hear us first.

MR. CHAIRMAN: Now, there is an article

SHRI LAL K. ADVANI: I am familiar with it.

SHRI PILOO MODY: This is a most amazing thing that the Chair should be quoting the rule instead of the House quoting the rule to the Chair.

(Interruptions)

MR. CHAIRMAN: Mr. Piloo Mody, there is a difference between a rule and the Constitution and I am quoting the Constitution

SHRI PILOO MODY: I did not really think that that was the function of the Chair I regret it.

MR. CHAIRMAN: You may regret it. I regret many things, but I do not mention

SHRI BHUPESH GUPTA: You hear it in good humour. (Interruptions) You hear that in good humour as you always do.

MR, CHAIRMAN: I take everything in my stride (Interruptions). and I know Mr. Piloo Mody is the last person to mean offence

SHRI BHUPESH GUPTA: Mr. Piloo Mody is a sizeable embodiment of humour.

MR. CHAIRMAN: I know it is the exuberance, and it is the exuberance of, you know, what it is.

Papers laid

SHRI LAL K. ADVANI: Sir, early this morning I addressed a letter to you. . . .

MR. CHAIRMAN: I have got it.

SHRI LAL K. ADVANI ... in Tvhich I had specifically referred the first Speaker of the Lok Sabha, Mr. Mavlankar^ and his observations on this issue of ordinance-making. I thought parhaps you might have an opportunity of going through that.

MR. CHAIRMAN: I got it.

SHRI LAL K. ADVANI: Therefore, I shall request you not to make any observations as to what exactly your duties are in this regard and as to what exactly your powers are in ibis matter, before you have gone through that. Therefore, I wanted you to listen to us first.

MR. CHAIRMAN: You give rne the relevant ...

SHRI LAL K. ADVANI: L will do particular it presently Sir, in this matter, when the first Speaker of the Sabha, right at the outsat, found that the Government at one stage taking resort to ordinance-mak ing as a matter of routine, it was then that he pointed out to the then Minis of Parliamentary Affairs and later on to Prime Minister Pt. Nehru, after all the Constitution provides that it is the function oi Parliament to make laws, it is not the function of the Executive to make laws, though Constitution-makers incorporated the article that you are citing article 123. But this was with a view to ena bling the Executive to meet an ex traordinary situation, exceptional circumstances, who it is not possible for ParHament to meet and when there is when considerable between that time particular point, of time and the meeting of Parliament and if a law is not

J enacted through this ordinance mak-I power, Heavens would fall, an extraordinary situation a.gairist na-I tional interest, against public interest, arises, if that is not done. But later, what happened, suddenly the ernment even in those early years of 1952. 1953 and 1954. started issuing ordinances as a matter of routine. Those who were in the Opposition felt it their duty as the wa"di-dogs of Parliamentary interest to protest. But that was not confined only to the Opposition. Mr. Mavalankar, regarding himself as the Custodian of Parliamentary interest and the custodian of Parliamentary privileges he also objected to this. On November 25. 1950. Speaker Mavalankar wrote to the Minister of Affairs—I quote: Parliamentary

on the Table

"The procedure of promulgation of Ordinances is inherently undemocratic. (even though it is provided in Rule 123). Whether an Ordinance is justifiable or not, the issue of a large number of ordinances has psychologically a bad effect. The people carry the impression that the Government is carried on by Ordinances, the House carries a sense of being ignored and the Central Secretariat perhaps gets into the habit of slackness which necessitates Ordinances, and an impression is created that it is desired to commit the House to a particular legislation, as the House has no alternative but to put the seal on matters that have been legislated upon by the Ordinance. Such a state of affairs is not conducive to the development of best Parliamentary traditions."

MR. CHAIRMAN: At what stage did Mr. Mavalankar make this statement?

SHRI LAL K. ADVANI: He wrote a letter to tfie Minister of Parliamentary Affairs. Let me complete.

MR. CHAIRMAN: At what stage?

SHRI LAL K. ADVANI: This is after 1950

MR. CHAIRMAN: No, no *Unterruptions)*

SHRI LAL K. ADVANI: Let me complete. Then you will have an idea as to what (Interruptions)

SHRI PRANAB MUKHERJEE: What I suggested was that the leaders of the various Opposition groups may raise their voice against issuing Ordinances dui'ing the intersession period. But if you want to have a full-fledged debate. . . (Interruptions). Forty minutes have already gone. The understanding was, I suggested to you, that this item will be taken up after brief observations. But if we want to have a full-fledged debate, it is not fair . .

(Interruptions)

SHRI LAL K. ADVANI: You will observe that I have not gone into the merits of the Ordinance. That I will do when the time comes. (.Interruptions)

MR. CHAIRMAN: If you want to have my reaction, my reaction . . . (*Interruptions*)

SHRI LAL K. ADVANI: Sir, it is not lair. You should first hear us. I have not uttered a single irrelevant word. I confined myself to the process of Ordinance-making. I regard it as an encroachment into the powers of Parliament.

MR. CHAIRMAN: On the Ordinance-/ m-king itself, if you want to have my reaction (Interruptions)

SOME HON. MEMBERS: Later on.

SHRI LAL K. ADVANI: Let me complete.

SHRI PILOO MODY: You can send your reaction in writing to the Govern ment

(Interruptions)

SHRI LAL K. ADVANI: And it is not merel.y in a letter that he wrote. Even in the House he said, when Members potnted out that this was bad:

'T myself do not like promulgation of Ordinances. It is only in extraordinary cases. No Ordinance should be issued. The ordinary rule sirouid

be: No Ordinance."

This is the ordinary rule prescribed by the Speaker of the Lok Sabha. And things do not end here. Furthermore, on July 17, 1954, when this practice continued, Speaker Mavalankar wrot to the Prime Minister, Mr. Nehru. Pleas* listen to me. Sir, I seek your indulgence, Sir, He said, '-The issue of Ordinance is undemocratic and cannot be justified except in cases of extreme urgency or emergency." These are the criteria he laid down: extreme urgency or emergency.

AN HON. MEMBER: He wrote to whom?

SHRI LAL K. ADVANI: To Pandit Nehru. He said, "We as the First Lok Sabha carry a responsibility of laying down traditions. It is not a question of present personnel in the Government but a question of precedents. And if this ordinance—issuing is not limited by cori'.ention only to extreme and very urgent cases, the result may be-that in further the Government may go on issuing Ordinances, giving Lok Sabha on option but to rubber stamp the Prime Minister."

SHRI PILOO MODY: Therefore, you write to his daughter.

SHRI LAL K. ADVANI: The ruling party may be willing to become a rubber stamp of the Government. We, the Opposition, on this side is certainly not going to be a rubber stamp of the Government. Sir, my submission is that this is a matter in which not only this House is involved but even the Chairman of this House is in volved.

MR. CHAIRMAN: You are quite right.

SHRI LAL K. ADVANI; And, therefore, we seek from you an admonition for them on these lines. And, Sir, it is not merely Mr. Mavalankar who

said it. 1 have gone tlirough the subsequent proceedings in the Lok Sabha. Even Speaker Dhilon who belonged to the same Party, when Members objected to the ordinance—issuing said on the 15th November, 1971 and I quote; "I agree with you that so many Ordinancesthe stress is on 'so .many Ordinances'-should not have been issued. I personally think it is not a light matter to be ignored. Certain observations have been made by my predecessor, Shri Mavalankar based on sound judgment..."

Papers laid

SHRI PRANAB MUKHERJEE: -Again I am asking you. Sir, to limit the time. (Interruptions) if Mr. Advanl takes 15 minutes. I am sorry to tell that this is not the stage. I raising a fundamental issue. They are objecting. Are they objecting to la.ving of Ordinances on the Table of the House? Can they do it? Sir, I am raising this objection now. Under arti cle 23. . . (Interruptoins).

MR. CHAIRMAN: I have got the opinion of Mr. Mavalankar. I have got the oDinion of ivir. Dhillon also And I can assure the House that I do not >ske Ordinances any more than they did. But the point today is. . . . (Interruptions). The point that we have to consider. . . .

SHRI LAL K. ADVANI: May I sum up. Sir?

CHAIRMAN: ... the laying of the Ordinances.

SHRI LAL K. ADVANI: Sir, this is not fair. You are not allowing me to complete.

MR. CHAIRMAN: You can criticise these Ordinances ad Hb I cannot stops My problem is, I cannot stop the laying of these Ordinances on the Table.

SHRI LAL K. ADVANI: May I sum j up. Sir? There also, the observations made by the Speaker were before the Ordinances were laid on the Table, i Really speaking, this is the occasion where the Chair should admonish them.

MR. CHAIRMAN: One question. Did they stop the laying?

SHRI LAL K. ADVANI: But, Mr. Shastri said that you should reprimand them. Mr. Piloo Mody said that you; should reprimand them. I say. ... (rntcrruptions). Sir, the Opposition wants two things. This is an\encroach-ment into the powers of Parliament by the Executive and, therefore, we look upon you as the custodian of the Parliament's privileges to admonish them. That is number one. Secondly, wa would like the Government, we would like the Leader of the House . . .

(Interruptions)

MR. CHAIRMAN: Order, please. Admonition is a different matter. (Interruptions)

SHRI J. K. JAIN (Madhya Pradesh): He was wasted enough time of the House. Now, he will not be allowed to speak. We cannot keep quiet, Sir. (Interruptions) Sit down. You have wasted enough time, (rnferniptions) We will not tolerate this. What are you doing I say. Sit down (Interruptions)

SHRI LAL K. ADVANI: Sir, I cannot understand this.

SHRI BHUPESH GUPTA: Sir, I am on a point of order.

SHRI JAHARLAL BANERJEE (W(3st Bengal): Sir, I am on a point of order.

SHRI P. RAMAMURTI; Sir, I am on a point of order.

MR. CHAIRMAN: If you will only listen to me, Mr. Ramamurti? You see, so far as my reaction to these Ordinances viiS-a-vis the Government and its policy of having them passed is concerned, I have already said that I do not like Ordinance and what I will do or will not do. (Interruptions). The only question is that if you want to discuss these Ordinances, the Leader of the House said that each leaAsr of the

[Mr. Chairman]

party may, if they like, say, what they like. But there will be time enough for you to do that when in six weeks' time they would be placed before the House.

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SHRI LAL K. ADVANI: That is another issue, Sir. We have only five weeks.

श्राप खड़े हैं हम रूरी तरह से कुछ कह नहीं सकते। मुने इस बात का अफसोस है कि इस मामले में ऐसा माना जा रहा है कि हम जो कुछ बोल रहे हैं वह इटीन बोल रहे हैं जबकि यह इटीन बात नहीं है। हो स्पेसिफिक बातें हैं जा इसमें से अराइज होती हैं। पहली बात यह है कि आज आपने एक बात अच्छी कही है कि आप को भी आडिनेंस पसन्द नहीं है।

SHRI BIPINPAL DAS (Assam): Sir, I am on a point of order.

SHRI LAL K. ADVANI: Sir, on this misbehaviour of the Government, you should admonish them and reprimand them very severely. Secondly, Sir, this position here will not satisfy us unless the Government gives us an assurance that hereafter they will not resort to this Ordinance-making in this routine manner and tak^ us for granted.

श्री नरगेश्वर प्रसाद शाही (उत्तर प्रदेश) : चेयरमैन साहब, मुझे प्रापसे यह निवेदन करना है कि ग्रापको चूंकि बार का अनुभव और नुजुर्बा है और ग्राप कास कवेण्वन करते रहते हैं, इसलिए अगर ग्राप हम सब लोगों को सुनने के बाद अपनी हलिंग दें और अपनी बात को कहें तो ज्यादा ग्राच्छा होगा । हमारी जो परम्परा है, ट्रेडिशन है, ऐसे मसलों पर हम लोगों को मौका मिलता है अपनी बात को कहने का ।

श्री सभापति : उसी के लिए तो मैं कह रहा हूं । 6-6 खड़े हो कर बोलने लगें तो मैं क्या कर सकता हूं । शाही जी खड़े हैं, श्राडवाणी जी ने बड़े निहायत तरीके से बात कही है . मगर पीछ ता 6-6 खड़े हैं जो ं ं कर रहे हैं ।

SHRI PILOO MODY: We are perfectly willing to take you as a Member of this House.

श्री हुक्मदेव नारायण यादव : यह जोर करते हैं तो हम शोर करते हैं ।

श्री समापति : बीच में ग्राप न बोलिए । ग्राप को बीच में बोलने की श्रादत है । भाही जी खड़े हैं उनकी सुनिए ।

SHRI PILOO MODY, You ask for it.

श्री कलराज मिश्र (उत्तर प्रदेश) श्री उवाणी जी जब बोल रहे थे तो हिलग पार्टी के सम्मानित सदस्य बोल रहे थे (Interruptions) हम खड़ हुए हैं तो हमकी ग्रापने कहना जुरू कर दिया है। मैं बहुन नम्नता से कहना चाहता हू कि जो हम में ग्राप कह रहे हैं उनसे भी उसी प्रकार की बात कहें। यह मेरा ग्रापसे दिनम्म निवेदन है।

श्री सभापति : इनका शोर बजा हैं . . . (Interruptions) . . श्रापके लिए बजा नहीं हैं ।

श्री हुक्मदेव नारायण यादव : पहले श्राप उनको बात सुन लीजिए. . . (Interruptions) जब लीउर ग्राफ प्रपोजिजन खड़े हीं तो श्रापको भी नहीं बोलना चाहिए . . . (Interruptions)

श्री सभापति : अकल की बात तो यह है जब ग्रापकी तरफ से श्रादमी बोल रहे हीं तो आप उनको बोलन दें।

सी मद्राचार्य : ग्राप उनको बोलने दीजिए

श्री सभापति : उधर से डिस्टरबेन्स तो वाजिब हैं क्योंकि वे ग्रापके विरोध में हैं, मग: जो ग्रापके माफिक हैं उनकी ग्राप काहे को डिस्टर्व करते हैं ?

थी नागेश्वर प्रसाद शाही : चैयर-मैन साहब, प्रक्न इस बात का नहीं है कि सरकार को पेपर्स टेबल पर रखने दिया जाये या नहीं । इस पर विवाद नहीं है और किसी ने इस अधिकार को चैलेन्ज भी नहीं किया है। विवाद इस बात का है कि जब इस तरह की प्रेनिटम सरकार एडाप्ट करे तो उस वक्त गेयर का क्या कर्लव्य है। श्राप हमारे देण के ग्रीर इस हाउस के स्पीकर ही नहीं है...

(Interruptions)

श्री सभापति : मैं यह बात साफ अल्फाज में कह चुका है कि I do not like Ordinances.

SHRI PILOO MODY: He also has the right to say that he does not like Ordinances. He is doing his duty as you arf doing your duty. He also has got the right to say it. Please, therefore, allow him to say what he wants to say.

श्री नागेश्वर प्रसाद शाही : श्रीमन, मैं कह रहा था कि इन ग्राडिनेन्सेज के जारी होने के बाद जब संसद बैठे तो हम लेगों का यह कर्त्तव्य होता है कि जब संगद के सदस्यों और उनके अधि-कारों है ऊपर ग्रीर संसद की मर्यादाग्रों के खिलाफ जो काम सरकार करे उसकी श्रोर शरकार का, संबद् का और देश

का ध्यान ग्राकषित करें । श्रीमन्, यह सवाल संसद की मर्यादा का है श्रीर जो बातें अभी हमारे मिल्ल ने कही हैं मैं उन चीजों को रिपीट करना नहीं चाहता हं, लेकिन सवाल यह है कि क्या यह सरकार will govern by Ordinances or will govern by legislation.

on the Table

हमारा संविधान यह कहता है कि the Government will govern by legislation

मगर जब हम देखते हैं कि गवर्नमेंट ने ग्राडिनेन्सेज से गवर्न करना शरू कर दिया है तो उस समय यह मसला पैदा होता है और ऐसे ही अवसरों पर वार-वार ग्रनेक स्पीकर्स ने कहा है. . .

(Interruptions)

श्री जे के जैन : यह ग्राडिनेन्स गण्डों ग्रीर वदमाशों के लिए है। आप ययों भडकते हैं।

श्री नागेश्वर प्रसाद शाही : मैं यह पूछना चाहता हं कि क्या मारित ब्रार्डिनेन्स गण्डों ब्रौर वदमाशों के लिए जारी किया गया है ? . . (Interruptions) श्रीमन्, Ĥ यह कहना चाहत[ा] ग्राप कांस्टिटयशन कस्टोडियन हैं ग्रीर संविधान के ग्रनुसार ग्रापका धर्म ग्रीर कर्त्तव्य है कि जब कभी भी ऐसे मसले पैदा हों तो ग्राप सरकार के एक्शन को रैन्निमान्ड करें ग्रीर कन्डेम करें। मझे खुशी है कि आपने इस बारे में कुछ कहा है।

श्री सभापति : मैंने यह कहा है कि मैं ब्रार्डिनेन्सेज को पसन्द नहीं करता हं भीर यार्डिनेन्सेज से हकुमत नहीं चलती है। यह मैं कह चुका हूं। मगर इस वक्त जो काम है वह यह है कि आर्डि- िश्री सभापति ।

नेन्सेज को टेबल पर रखा जाये या न रखा जाये।

Papers laid

SHRI PILOO MODY: That is not the issue at all.

श्री नागेश्वर प्रसाद शाही : इस पर हमें एतराज नहीं है कि अगर इस बातको सरकार बता दें कि भविष्य में यह सर'कार देश को भ्राडिनेन्स से गवर्न नहीं करेगी बर्कि लेजिस्लेशन से गवर्न करेगी

SHRI P. RAMAMURTI: Sir, the question which we have raised is not whether these Ordinances should be laid on the Table. They will be laid on the Table and therp will be a discussion on them. This is not the question we are raising. When the Government of the country is by passing Parliament and imposing legisalti'ons by Ordinances and converting Parliament into a rubber stamp, where is the occasion for Ug to raise this question? Now, When the question comes up, we have to raise this and register our protest. I do not want to go into all the arguments which have been eiven by the previous speaker! }. You said you do not like Ordinances. It is not enough. The point is that, the time has come when the Chairman can tell the Government that they cannot by, pass Parliament of which you are the custodian and we have to tell the Government in firm words tliat they should stop this practice of governing by Ordinances. Within len weeks, ten Ordinances have been issued. They could have summoned Parliament if they thought it necessary. Nothino- rirevented them from doing so. Taking over Maruti is a very important thing. Hence, you should tel Ithem that they should come forward with an undertaking that they will not resort tao this practice hereaftterwords. You can tell.

/ /// !!!^•]!* 1291 RS-9.

them. You can reprimand them. You can express your total displeasure over this. This is what we wanit and We want an assurance from the Government that hereatterwards, this practice of governing by Ordinances will be given up. This is what we want.

(Interruptions)

DR. RAFIQ ZAKARIA (Maharashtra): I would also like you to find out from Mr. Ramamurti, how many Ordinances the Kerala Government and the West Bengal Government have issued. This issuing of Ordinances is not confined to the Centre only. (Interruptions)

SHRI PILOO MOOY: Sir, I would request Mr. Zakaria to become a Member of the West Bengal and Kerala Assemblies simultaneously and leave us in peace over here. (Interruptions).

MR. CHAIRMAN: Mr. Mavalankar, you should have noticed, wrote a letter. Mr. Dhillon only said that he agreed I with what Mr. Mavalankar haj said. I j have also said. I do nort like Ordinances and Government by Ordinances. I have also said . . .

SHRI LAL K. ADVANI: Now, th« second part remains. Let the Goverm-1 ment assure us that they will nOt do it again.

MR. CHAIRMAN: It is not a ques-I tion of ten Ordinances. Some OrdiH-ances may be good. Some Ordinances may be bad. Some Ordinances may I be justified. Some Ordinances may not be justified. But there are ten Ordinances. They have not been laid on the Table of the House here. (Interruptions)

'SHRI BHUPESH GUPTA: May I have my say? Our case today is not that you have the power to prevent the Government from laying these Ordinances on the Table of the House. Nor do I get up ... (Interruptioiis).

MR. CHAIRMAN: Under what law?

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SHRI BHUPESH GUPTA: I have not said you can stop. You can lay the thing.

MR. CHAIRMAN: I have misheard you. I am very sorry. The article says that it shall be laid on the Table.

SHRI BHUPESH GUPTA: This is not the point at issue. Let us not start arguing over a point which is not relevant at least in my case. My point is not that all. I risg here today on this occasion to lodge my strongest protest on moral grounds, on political grounds, on Constitutional grounds and on the ground of fidelity to Parliamentary institutions. On this basis, I will make a few submissions here. Hence, let me take the debate to that plane, as has been suggested. Sir. why are we so about Ordinances in this country, sensitive not today, but for many years? If the Ordinance is good, brings happiness to the people, is a good thing for the nation, have you heard anybody, any sensible person in the opposition or in the Government side, objecting to it? That is not habit. That is not our way of life. That is not our norm. We are opposed to Ordinances when they are intended to subvert parliamentary democracy, democratic rights and liberties or to give police extraordinary powers to attack the people at will and by pass the law; then we are opposed to it. (.Interruptions). This is a kind of whispering. I admire you in this whispering capacity. (InterTniptions). Sir, you have displayed many capacities, many wonderful capacities, but today after a few years, one important capacity has been revealed— your sweet whispersuading capacity.

MR. CHAIRMAN: No, no, it is a persuading capacity.

SHRI BHUPESH GUPTA: Sir, persuasion; when it goes in whisper, we do not know what kind of persuasion takes place. Some people feel aeduc--tion is taking place because we are told seduction takes place in whispering. (Interruptions)

MR. CHAIRMAN: It is very difficult I to reach you even with a loud voice. I [have found it difficult to reach you evien with a loud voice when you have taken off your ear-aid. I asked him only this much: Ig anybody wanting to speak from your side? And he said he might say a few words. There is no secret about it.

SHRI BHUPESH GUPTA: I am not casting any reflection on you. Only I am intrigued to find that you have ears as sensitive as lover's ears receiving whispers when you cannot hear loud thinfej.

MR, CHAIRMAN: I cannot shout from here.

SHRI BHUPESH GUPTA: Therefore, Sir. may God bless your lovers ears. Let me proceed. (Interruptions), Why are we sensitive. please understand me. My friends are sitting there. They are there. Maybe, some day they will be here also and we may not be in this planet. (Interruptions). Is it that God has sent you only to sit in the Treasury Benches? (Interruptions) All right, remain there, for the present. Why are we so sensitive? It is our national tradition, tradition inherited from the freedom struggle, specially in matters like these repressive measures. I remember of 1930, when the Bengal Ordinance was issued to promulgate the law for detention without trial^ and it was with the fait accompli; they came to the Assembly later and got it passed as the Bengal Criminal Law Amendment Act. undw which they arrested so many people. I was also a victim of that Act in the 1930s.

And who protested against it? The protest came from Shri Jawaharlal Nehru, Mahatma Gandhi and other national leaders. So long as our freedom struggle was on, all the time we made it a moral point, rightly so, that Ordinances of such a type must not be allowed. Pandit Jawaharlal Nehru went On record in his in imitable language that these Governments have no right to rule, otherwise ha\e no right to rule. These utterances were

made. Today what we find, instead of leaving behind that horrid past, dark and dismal past, the present Government is indulging in promulgating Ordinances.—an ordinance like the National Security Ordinance. We in the Opposition, you will have noted, have been repeatedly accused by the Prime Minister indiscriminately and sweep-ingly. Even today I find we have been accused about our participation in the National Integration Council. On the one hand, she wants cooperation from us. All right, one can. understand that. But why no discussion took place? If the national security was so endangered, have we come by the guptters and the drains that none here should be consulted consulted by the Prime Ministe,r, Shrimati Indira Gandhi, to discuss the question of the security of the nation, in order to see whether an ordinance of this type is called for or not? No, it was not done. It was done beyond the back of the Parliament, notwithstanding Mavalankar's statement. The so-called National Security Ordinance was issued to revive Misa. Why did she not tell the nation in 1980 January elections that should she be elected, she would promulgate the National Security Ordinance to detain people without trial? Why was that not made a part of the Congress (I) election manifesto? It is a violation of the man-dale of the people, also a breach of faith with the people. That is why we are sensitive—not because of technicalities or rules.

We know ordinances will be misused. Such laws are misused, this in the very nature of them. The P.D. Act was passed when Vallabhbhai Patel was there. IHe came in 1950. In the provi, sional Parliament he said: "Give me this law and I will put the Communists in jail". Very well, he was a blunt man. He took it and put many of us in jail. Here is a subterfuge. She says: "I want this to deal with criminals. Give me preventive detention for this purpose" and then puts political workers and others in prison. It has been my experience here, Sir, that every time when the preventive detention was sought to be renewed, an assurance was given from those benches

that the law would not be used against political parties, trade unions and others. And every time this was used against them.

Only when Shrimati Indira Gandhi lost her majority in the Lok Sabha— it became 222 in 1969 after the split in the Congress—we forced her not to renew the preventive detention. Foti" one year and three months there was no P.D. Act. The moment she got elected in the mid-term poll, an ordinance was again promulgated in May, 1971, and the preventive detention law was made permanent and harsher. We have the repetition of the same now in the National Security Ordinance.

Well, Sir, you say you have expressed your disapproval. But who cares for you? They are people who do not' care for Indian Parliament. Here we represent an overwhelming majority of the electorate. Maybe, we are divid, ed; maybe, our divisions are very serious. But the fact remains that the people who sit on our side in this House and in that House represent 57 per cent of the electorate and the ruling party represents 43 per cent of the electorate in the Lok Sabha. Was it not necessary for the Government to take that factor into account as to what the various political parties in the Opposition feel at least about their proposal to promulgate an ordinance? Nothing was done. Shame on the Go\-emment. This Government can never rule without this kind of lawless law. This has been condemned on all hands by various politicians, jurists and statesmen and it is a shame and blot on our country.

I was abroad then. When I heard it, I was in Sofia. I heard that the Nation. al Security Ordinance had been issued. I read in the Western and other papers. There we saw that Mrs. Gandhi cannot rule without such laws. Well, does it give you a sense of pride or put you to shame? i should like to know. These are the reasons why we are opposing. As far as the other thing is concerned, I do not say. The only thing I should like to say is, did you see the Constituent Assembly debates? He has

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given a lot of instances from the book. If you go through the proceedings of the debates in the Constituent Assembly, you will find that Ordinance-making power is not to be used in the manner in which it is being used. Dr. Arabedkar and others got up again and again to give an assurance of that kind. It is an e.xtraordinary power. There was strong opinion against Ordinance-making power in the Constitutent Assembly. Feelings were somewhat assuaged that way by saving that it would be only in an exceptional case, a rare case and a case of extreme national urgency. Where have these gone? Somebody has to say, Mr. Antulay has to declare, "Issue an Ordinance" and an Ordinance comes. Of course, we are not surprised. When the Chief Minister of Maharashtra demands scrapping ol parliamentry democracy, preaches morality in our country and wants to make Shrimati Indira Gandhi all but a queen, is it to be wondered that they would like Ordinances to be issued in this manner? That is the style of tyrants, that is the style of despots, that is the style of those who usurp power, that is the style of those who subvert parUamentary democracy and run amok. This is why we are objecting.

Papers laid

Sir, I hope you will kindly get up and bring your jurisprudence, your knowledge of law, your integrity as a former Judge, your eminence as a public man and make your voice also to be heard. In your wisdom...

MR. CHAIRMAN; Mr. Bhupesh Gupta,,..

SHRI BHUPESH GUPTA: Sir, I am verv glad I have inspired you. i am very glad you are so responsive to me. Here, as far as this little Maruti business is concerned, I want to say that it is a monumental scandal. The scandal has been compounded by nationalisation. Maruti, as junk, has been bought with money by the plunder of the Treasury. They could not wait even. Tell me, what would have happened? Would have Maruti tried to fly away, run away, held in detention in some factory, if the Ordinance had not been

issued? But Maruti could not run all I those I years, it could never take to I roads. But now Maruti is so and it had j to be expedited—this take-over. Every-' body knows where the funds will go— the compensation money. (Interruptions) To benamidars, certain persons, certain caucus elements and others it will go. I demand an inquiry. Why, I Sir, the Gupta Commission Report was I not discussed in this House? It is a matter of shame, and that also you will take note of. The Gupta Commission Report was laid on the Table of the House and it has given very startling, shocking revelations Maruti alTairs, but we have not had a chance of discussing this Report. At the same time, Maruti is bought for four crores and thirty lakhs of rupees

on the Tobcl

by an Ordinance,

श्री रामानन्द यादद : इनका ग्रह

श्री घ्ररविन्द गणेश कुलकर्णो : ग्राप कृपा करके बठिए ।

MR. CHAIRMAN: Please finish now.

SHRI BHUPESH GUPTA: Thereiore, this is not a question of constitutional and political points. We are speaking for morality in public life. (Interrup tions) We are peaking for democratic rights and liberties. We are speaking for national traditions. We are speaking for common decency in public life. This is what we are doing,

- May I, Sir, in the end, before I sit
-) down, request you, joining with my friends, that you shall be well-advised, that your image and stature will rise higher in the big-domed
- ; come out with a forthright condemnation, of the Government in a language, in your idiombut powerful idiom-which will put this Government seeking tyrannical, despotic power, to shame? It will give us courage and encouragement and the country wiU know that at least in the Chair one man who presided over the Supreme Court upheld this case of justice. Here is another man who holds balance of justice and democracy. Condemn
- this action. (Interruptions)

MR. CHAIRMAN: Just a minute. (Interruptions) I am standing. Please sit down. {Interruptions) Please sit down. You do not have to exhort me to do the right thing. I have never heen afraid of doing the right thing and ...

SHRI BHUPESH GUPTA: Show your courage.

MR. CHAIRMAN: ... I am just here to first hear the Leader of House, before I say anything.

SHRI N. K. P. SALVE: (Maharashtra): Sir,...

MR. CHAIRMAN: Would you like to come here?

SHRI G. C. BHATTACHARYA: We want to speak. I will take just two minutes.

MR. CHAIRMAN: DO you want a debate on it?

SHRI G. C. BHATTACHARYA: Not a debate.

श्री भोला पासवान शास्त्री : हम श्रोडा सा इसके बारे में निवेदन करना

श्री सभापति : मैं ग्राप से पूछना (Interruptions) **ह** . . . ठहर जाइए, कौन सी बात बची जो शास्त्री जी. ग्राडवाणी जी, पीलू मोदी साहव, शाही जी. मिस्टर भूपेश गुप्त ने नहीं कही है। हां, यह बात जरूर है कि ग्राप ग्रपने ग्रल्फाज में गवर्नमेन्ट को क्रिटि-साइज करेंगे । लेकिन जो बात कहने की-सही बातें थीं--सब हो चुकां।

श्री भोला पासवान शास्त्री : काफी बहस हो चकी है। जो श्रापने कहा हमको पसंद ग्राया, कि इस ग्राडिनन्स को टेबल पर रखने से कोई रोक नहीं सकता है . . . (Interruptions) ,.. गवर्नमेंट का जवाब तो होगा ही कि...

श्री रामानन्द धादव : ग्राप हमारे लीडर प्रणब बाद को बोलने देना ? उनको

on the Tabel

श्री भोला पासवान शास्त्री : ठीक हैं।

SHRI PRANAB MUKHERJEE: I wiU complete within Ave minutes. Why don't you listen to me? {Interruptions) Sir, let him listen to me, just as I had listened to him. I had not disturbed him.

श्री रामानन्द यादव : य लोग मंत्री जी को सुनना नहीं चाहते हैं ?

SHRI G. C. BHATTACHARYA: Sir, two minutes only. (Interruptions)

PROF. **SOURENDRA** BHATTACHA-RJEE (West Bengal; We also protest ... (Interruptions)

SHRI G. C. BHATTACHARYA: U I am not given time to speak, I teai these Ordinances.

SHRI PRANAB MUKHERJEE: Sir, Mr. Bhattacharya should have listen to me. While i was speaking, he should have waited and taken his chance. As I have said, the leading political parties are free to have their views. When they speak, we shall have to listen to them. Similarly they are expected to listen to our views They may accept them or they may not accept them. That is a different matter. The limited question is whether the papers are to be laid on the Table of the House.

SOME HON. MEMBERS: No.

SHRI PRANAB MUKHERJEE: Mr. I Advani, I am coming to the other aspect. (InteT-ruptions) Mr. Kulkarni, • would you please listen to me? I am saying that there are two aspects of the question. One aspect of the question is whether it is proper on the part of the Government to issue Ordinances before the Parliament session. Another'

aspect is that you have raised a technicality and you are opposing to its laying on the Table of the House.

SOME HON. MEMBERS: No.

SHRI PRANAB MUKHERJEE: Otherwise, as per the Business...

SHRI PILOO MODY: Nobody has objected to it.

SHRI PRANAB MUKHERJEE: Then should I presume that you have no objection to its being laid on the Table of the House?

SHRI PILOO MODY: Yes, you can assume that. We never objected to its being laid on the Table. But we shall not be a witness to it. So we will walk out.

[At this stage, some hon Members left the Chamber]

SHRI PRANAB MUKHERJEE: Sir, my point is, if they want to walk out, I do not want to waste my time... (Interruptions) It is not possible.

ि भी नागेश्वर प्रसाद शाही : ग्रध्यक्ष जी, इन की सरकार भविष्य में ग्रार्डि-नेन्स को इस प्रकार से इश्यू नहीं करने का ग्राश्वासन नहीं दे रही है इस लिए हम लोग वाक ग्राऊट कर रहे हैं।

[At this stage, the hon. Member left the Chamber]

SHRI PRANAB MUKHERJEE: If hey want to walk out, let them do so. Itherwise, my point is that it is not assible for any Government to give my blanket assurance that there would be no ordinances.

SHRI LAL K. ADVANI: No one has said that there should be no ordinanc-

SHRI PRANAB MUKHERJEE: Whether the ordinances are justified or not, every argument will be placed on the floor of the House when the ordinances will be translated into Bills,

and it is the prerogative and privilege of the House to move a counter-resolution disapproving the ordinances. (Interruptions) Mr. Advani has said that there should be no ordinances. May I ask him whether when he was in the Government as the Leader of the House, there was a single session of the House when he did not bring at least one ordinance? (Interruptions)

SHRJ LAL K. ADVANI: Not 19.

SHRI PRANAB MUKHERJEE: Mr. Ramamurti says that there should not be any ordinances. They are in Kerala and West Bengal. Is there no necessity to issue ordinances between two sessions? Therefore, this is not proper Whether they agree with the merit of the ordinances or not, it is for them to decide. When Government issues an ordinance, Government finds it absolutely necessary to issue that ordinance, and when Government replies to the debate it points out what the urgency of the ordinance was and what the reasons were which compelled the Government not to wait till the session of Parliament to start. Therefore, Sir, I do feel what we have done is absolutely Constitutional. The merit of every ordinance will be discussed, and it is not possible for me to give any kind of assurance (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: Is the Government justifying? We are walking out.

[At this stage, some hon. Members left the Chamber]

SHRI LAL K, ADVANI: We are walking out.

[At this stage, some hon. Members left the Chamber]

भी भोला पासवान सास्त्री : सभा-पति जी, हम को यह कहना है कि गवर्नमेंट की तरफ में कहा गया है कि यह ग्राडिनेंस हमारी तरफ से टेबिल पर नहीं रखने दिया जा रहा है । ग्रभी

ग्रभी तमाम मिनिस्टर्स ने तमाम पेपर्स को टेबिल पर रखा है । अगर उन का यह भाव है कि ग्रपोजीशन यह ख्याल रखता है कि इन पेवर्स को टेबिल पर नहीं रखा जाना चाहिए ऐसी कोई वात नहीं है । लेकिन यह एक खास ब्राहिनेंस है जिस पर हम लोगों ने आब्जेक्शन किया है । यह नेशनल सेक्योरिटी ब्रार्डिनेंस है । हम ने गरू में ही कहा था कि उस से पावर्स का मिसयुज हो रहा है। उस का दुरूपयोग किया जा रहा है । उसी के बारे में हम लोग कह रहे हैं ग्रौर उसी के लिए हमारा एतराज भी है और हमारा ग्रपना ख्याल है कि उस के द्वारा ला बनने के पहले ही पावसं का मिसय्ज हो रहा है ग्रीर वह सिविल राइट्स की ग्रासरूट्स पर ही अर्टैक कर रहा है। यह एक तरह का ड्रेकोनियन ला है इस लिए हम चाहते हैं कि यह ऋर्डिनेंस डेबिल पर न रखाजा सके। सरकार रख रही है ग्रीर सरकार को पावर्स हैं ग्राँर ग्राप भी कहते हैं कि उस को कांस्टीख्यणनल पावर है इस लिए इस के प्रोटेस्ट में हमारी पार्टी वाक आउट करती है।

[At this stage, some hon. Members left the Chamber].

Ordinances under Article 123 of the Constitution

श्री संताराय केसरं: श्रीमन्, संविधान के अनुष्ठेद 123 के खंड (2) के उपखंड (क) के अधीन निम्न-लिखित अध्यादेशों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हं:—

(i) बोनस संदाय (संशोधन){अध्या-देश, 1980 (1980 का सं० 10)

- (ii) राष्ट्रीय सुरक्षा श्रध्यादेश, 1980 (1980 का सं० 11)
- (iii) दंड प्रक्रिया संहिता (संगोधन) श्रध्यादेण, 1980 (1980 का संः 12)
- (iV) मारूति लिमिटेड (उपकम का ग्रर्जन तथा श्रन्तरण) ग्रध्यादेश, 1980 (1980 का संः 13)
- (V) एकाधिकार तथा अवरोधक व्यापारिक व्यवहार (संशोधन) अध्यादेण, 1980 (1980 का सं० 14)
- (Vi) चाय (संशोधन) ग्रध्यादेश. 1980 (1980 का सं० 15)
- (vii) हिन्द साइकिल्स लिमिटेड तथा $\frac{2}{3}$ मेन-रैले लिमिटेड (राष्ट्रीयकरण) अध्यादेश. 1980 (1980 का सं \circ
- (Viii) वन संरक्षण श्रध्यादेश, 1980 (1980 का सं० 17)
- (ix) वर्ड एण्ड कम्पनी लिमिटेड (उपकमों ग्रौर ग्रन्थ सम्पत्तियों का ग्रर्जन तथा ग्रन्तरण) ग्रध्यादेश, 1980 (1980 का सं० 18)
- (X) भौरोविले (ग्रापात उपबन्ध) भ्रध्यादेश, 1980 (1980 का सं० 19)

[Placed in Library. See No. LT1 1295/80 for (i) to (X)].

MR. CHAIRMAN: We now meet at quarter past two.

The House then adjourned t!or luncR at twenty-lour minu> tes past one of the c'ock.

The House reassembled after lunch at seventeen minutes past two of the clock, Mr. Deputy Chairman in the Chair.

$INTRODUCTION \quad OF \quad MINISTERS--contd.$

THE PRIME MINISTER (SHRIMATI i INDIRA GANDHI): Sir, I have the